

TO BE PUBLISHED IN PART II SECTION 3 SUB SECTION(11) OF THE
GAZETTE OF INDIA

....

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

....

NEW DELHI, the 23rd SEPTEMBER, 1972

NOTIFICATION
INCOME TAX

No. 195 (F.No. 403/62/72-ITCC): In pursuance of sub-Clause (1i) of Clause (a) of sub-section (i) of Section 138 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies the Monopolies & Restrictive Trade Practices Commission for the purposes of that sub-Clause.

Sd/- A.K.NASTA
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

THE MANAGER,
Government of India Press,
New Delhi.

No. 195 (F.No. 403/62/72-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Direction, IRS (DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies)
6. The Monopolies & Restrictive Trade Practices Commission, New Delhi.
7. All Officers and Sections in income-tax Wing.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. The Department of Company Affairs with reference to their Office Memo. No. 14/4/72-M-II dated 30.8.1972.
10. Bulletin Section.
11. Guard file.

Sd/- (A.K.NASTA)
UNDER SECRETARY TO THE GOVT. OF INDIA

TO BE PUBLISHED IN PART II SECTION 3 | SUB SECTION(11) OF THE
GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

NEW DELHI, the 23rd SEPTEMBER, 1972

NOTIFICATION
INCOME TAX

No. 195(F.No. 405/62/72-ITCC): In pursuance of sub-Clause(11) of Clause (a) of sub-section(i) of Section 138 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies the Monopolies & Restrictive Trade Practices Commission for the purposes of that sub-Clause.

Sd/- A.K.NASTA
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

THE MANAGER,
Government of India Press,
New Delhi.

No. 195(F.No. 405/62/72-ITCC)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Direction, IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies)
6. The Monopolies & Restrictive Trade Practices Commission, New Delhi.
7. All Officers and Sections in income-tax Wing
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. The Department of Company Affairs with reference to their Office Memo. No. 14/4/72-N-II dated 30.8.1972.
10. Bulletin Section.
11. Guard file.

Sd/- (A.K.NASTA)
UNDER SECRETARY TO THE GOVT. OF INDIA

TO BE PUBLISHED IN PART II SECTION 3 SUB SECTION(11) OF THE
GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

**** NEW DELHI, the 23rd SEPTEMBER, 1972

NOTIFICATION
INCOME TAX

No.195(F.No.405/62/72-ITCO): In pursuance of sub-Clause(11) of Clause (a) of sub-section(1) of Section 138 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies the Monopolies & Restrictive Trade Practices Commission for the purposes of that sub-Clause.

Sd/- A.K.NASTA
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

THE MANAGER,
Government of India Press,
New Delhi.

No.195(F.No.405/62/72-ITCO)

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Adsl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DI) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies)
6. The Monopolies & Restrictive Trade Practices Commission, New Delhi.
7. All Officers and Sections in income-tax wing.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. The Department of Company Affairs with reference to their Office Memo.No.14/4/72-M-II dated 30.8.1972.
10. Bulletin Section.
11. Guard file.

Sd/- (A.K.NASTA)
UNDER SECRETARY TO THE GOVT. OF INDIA

TO BE PUBLISHED IN PART II SECTION 3 SUB SECTION (ii) OF THE GAZETTE
OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

NEW DELHI: THE 23 RD SEPTEMBER, 1972.

NOTIFICATION
INCOME TAX

No. 195(F.No.403/62/72-ITCC): In pursuance of sub-Clause (ii) of Clause (a) of sub-Section (1) of Section 138 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby specifies the Monopolies & Restrictive Trade Practices Commission for the purposes of that sub-Clause.

Sd/-

(A.K. Nasta)


Under Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 195(F.No.403/62/72-ITCC):

Copy forwarded to:

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Monopolies & Restrictive Trade Practices Commission, New Delhi.
7. All Officers and Sections in Income-tax Wing.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. The Department of Company Affairs with reference to their Office Memo. No. 14/4/72-M.II dated 30.8.1972.
10. Bulletin Section.
11. Guard file.


(A.K. Nasta)

Under Secretary to the Government of India.

500 Copies
NO. CC/ITCC/357/139/RSP/72